

# ACT NO. XX OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
27th October, 1936.)

## An Act further to amend the Chittagong Port Act, 1914, for certain purposes.

Ben. Act  
of 1914.

**W**HEREAS it is expedient further to amend the Chittagong Port Act, 1914, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Chittagong Port short title.  
(Amendment) Act, 1936.

Ben. Act V of  
1914.

2. (1) Section 27 of the Chittagong Port Act, 1914 Amendment of section 27, Ben. Act V of 1914.  
(hereinafter referred to as the said Act), shall be re-numbered as sub-section (1) of section 27, and to the said section as so re-numbered the following sub-section shall be added, namely:—

“(2) The Chairman may, in the event of his illness or absence from Chittagong and for the duration thereof, delegate to the Vice-Chairman all or any of his powers or duties under this Act.”

3. (1) In clause (f) of sub-section (1) of section 35 of the said Act,— Amendment of section 35, Ben. Act V of 1914.

(a) after the words “servants injured” the words “in the execution of their duty” shall be inserted; and

(b) for the words “killed, in the execution of their duty” the words “who die while in the service of the Commissioners” shall be substituted.

(2) After clause (g) of the said sub-section the following clause shall be inserted, namely:—

“(gg) for establishing and maintaining funds (hereinafter referred to as welfare funds) for the benefit of such officers and servants, and for regulating generally matters incidental to such welfare funds and the investment thereof:

Provided

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Provided that no such welfare funds shall be established without the previous sanction of the Governor General in Council : and that the maximum amount to which any such fund may be allowed to accumulate shall be fixed from time to time by the Governor General in Council."

Amendment of section 36, Ben. Act V of 1914.

4. To section 36 of the said Act the following proviso shall be added, namely :—

"Provided that any resolution passed by the Commissioners to dismiss or to reduce a Head of a Department shall not be carried into effect without the approval of the Governor General in Council."

Amendment of section 57, Ben. Act V of 1914.

5. In sub-section (1) of section 57 of the said Act, clauses (a), (b) and (c) shall be re-lettered as clauses (b), (c) and (d), respectively, and the following shall be inserted as clause (a), namely :—

"(a) a scale of tolls, dues, rates and charges, annual or other, to be paid by the owners of vessels plying, whether for hire or not and whether regularly or occasionally, within or partly within and partly without the limits of the port in respect of such vessels and of persons whether in charge of, or on board, such vessels, and also in respect of the licensing, registration and regulation of such vessels and persons :

Provided that no such tolls, dues, rates and charges shall be chargeable in respect of vessels which are liable to port dues under the provisions of Schedule I to the Indian Ports Act, 1908." XV of 1908.

Amendment of section 59, Ben. Act V of 1914.

6. In section 59 of the said Act,—

(a) for the words " The Commissioners may levy and collect a customs duty " the words " A customs duty shall be levied and collected by the Commissioners " shall be substituted ; and

(b) the following proviso shall be added, namely :—

"Provided further that the Governor General in Council may, by notification, exempt from the levy of such duty jute shipped to any specified port in India."

7. In

OF 1936.]

*Chittagong Port.*

7. In the proviso to sub-section (1) of section 82 of the said Act, the words " in Chittagong " shall be omitted. Amendment of section 82, Ben. Act V of 1914.

8. In section 83 of the said Act, the words " or in fixed deposit with the Bank of Bengal " shall be omitted. Amendment of section 83, Ben. Act V of 1914.

9. In section 84 of the said Act, in clause (7) the word " and ", where it occurs for the second time, shall be omitted, and after clause (8) the following word and clause shall be inserted, namely :—

" and

(9) contributions to any welfare funds which may be established for the benefit of the officers and servants of the Commissioners :

Provided that any contribution to a welfare fund established for the benefit of officers and servants drawing not less than two hundred and fifty rupees a month shall not exceed the amount accruing from the following sources, *viz.* :—

(i) fines realised from such officers and servants ;

(ii) unclaimed salary of such officers and servants; and

(iii) forfeitures of contributions to the provident fund in respect of such officers and servants."

10. For the Third Schedule to the said Act the following shall be substituted, namely :— Amendment of the Third Schedule, Ben. Act V of 1914.

**" THE THIRD SCHEDULE.**

**PROPERTY VESTED IN THE COMMISSIONERS.**

(See sections 70 and 71.)

**PART I.—IMMOVEABLE PROPERTY TRANSFERRED BY GOVERNMENT TO THE COMMISSIONERS CONSTITUTED UNDER THE CHITTAGONG PORT COMMISSIONERS ACT, 1887.**

1. All the land belonging to Government, bounded on the east by the Nimtoly creek, on the south by the Karnaphuli river, on the west by the Monoharkhali creek, and on the north by a line drawn from Nimtoly creek to Monoharkhali creek, east and west immediately to the south of the premises owned by B. R. Teixeira, known at the time of the passing of the Chittagong Port Commissioners Act, 1887 (hereinafter in this Schedule called the said Act), as the Sailors' Home, covering Revisional Survey Plots Nos. 418, 416, 415, 382, 381, 383, 384, 400, 401, 403, 379, 385, 378, 387, 402, part of 394, part of 370, part of 417, part of 369 and part of 414.

2. The land held by Government at the time of the passing of the said Act, in the occupation of the Customs Department bounded on the east by the

road

road known as the Rangamati road, on the south by the land belonging to Government, the boundaries of which are set forth in Article I of this Schedule, on the west by the Monoharkhali creek and on the north by private property, *viz.*, Plot No. 7 of the cadastral survey, but excluding Plot No. 12 of the said survey, covering Revisional Survey Plots Nos. 171, 172, 170, 169, 249, 248, 197, 254, 244, 251, 252, 253, 255, 256, 257, 258, 371, 372, 405, 404, 397, 373, 406, 407, 392, 409, 408, 399, 398, 374, part of 417, part of 370, part of 394, part of 369 and part of 414.

3. The land held by Government, bounded on the east by the Monoharkhali creek, on the south by the land at the time of the passing of the said Act occupied by the Government Salt Golahs, on the west by a public road leading to the Sadar Ghat jetty, and on the north by private property, *viz.*, Plot No. 19 of the cadastral survey, covering Revisional Survey Plots Nos. 355, 396, 354, 395, 193, 192, 194, 195, 189, 266, 188, 187, 186, and part of 356.

4. The Sadar Ghat jetty and the approaches leading thereto measuring 094 acre covering Revisional Survey Plots Nos. 3399 and 3400 in mouza Madarbari, Ward D.

5. The waste land (known as Southfield) belonging to Government at the time of the passing of the said Act occupied by the Customs Department, bounded on the east by the Sadar Ghat road, on the south by the Strand road, on the west by a tank, at the time of the passing of the said Act, in the possession of Messrs. Bulloch Brothers, and on the north by a road running east and west, lying to the south of the Port Commissioners' office, measuring more or less 1.875 acres covering Revisional Survey Plot No. 3370 in mouza Madarbari, Ward D.

6. The land at the time of the passing of the said Act occupied by the Port godowns and yard (at present Workshop site), bounded on the east by the public road leading to the Sadar Ghat jetty, on the south by the Karnaphuli river, on the west by the premises at the time of the passing of the said Act in the occupation of Messrs. Bulloch Brothers, and on the north by the Strand road, measuring more or less 1.108 acres, covering Revisional Survey Plots Nos. 3398 and 3401 in mouza Madarbari, Ward D.

7. All other land the property of Government within the limits of the Port of Chittagong being within fifty yards of high-water mark on both banks of the Karnaphuli river, except the land at the time of the passing of the said Act occupied by the Government Salt Golahs, and all land, other than land with regard to which Government has the right of assessment only, within the limits of the port included in any survey plot through which a line drawn fifty yards above high-water mark passes.

(a) The foreshore land in mouza Sujakatgar (known as Chaktai in the east of Anti-Mohammad Ghat jetty) covering Revisional Survey Plots Nos. 1703, 1557, 1558, 1701, 1702, 1559, 1698, 1700, 1568, 1699, 1704, 1705, 1706, 1636, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1711, 1712, 1713, 1714, 1715, 1716, 1630, 1631, 1632, 1633, 1634, 1635, 1717, 1719, 1720, 1669, 1644, 1645, 1646,

1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1658, 1659, 1661, 1663, 1666, 1667, 1718, 1721, 1655, 1710, in mouza Sujakatgar and part of Revisional Survey Plot No. 1816 in mouza Patharghata.

(b) The foreshore land in mouza Sujakatgar (on the west of Anti-Mohammad Ghat jetty), covering Revisional Survey Plots Nos. 1801, 1803 and 1805.

(c) The foreshore land at Feringhibazar, covering Revisional Survey Plots Nos. 601, 500, 501, 280 and part of 246.

(d) The foreshore land at Monoharkhali covering Revisional Survey Plots Nos. 389, 365 and part of 549.

(e) The foreshore land at Ichanagar covering Revisional Survey Plots Nos. 463, 454/14085, 416/14083 and 417/14084.

(f) The foreshore land at Dangar Char, covering Revisional Survey Plots Nos. 2769, 2796, 2793, 2788, 2787, 2792, 2795, 2794, 2220, 1736, 2790, 2786, 2791, 1734, 2789, 2785, 2783, 2782, 2784, 1731, 2780, 2781, 2779, 2962, 1728, 2778, 1727, 1722, 1721, 1718, 1716, 1715, 1340, 1339, 1338, 1334, 1335, 1330, 1329, 1307, 1308, 1291, 1292, part of 1293, part of 1289, 1290, 1279, part of 1280, 1278, 1277, part of 1276, 1273, 1272, part of 1264, part of 1263, part of 1085, part of 1084, part of 1083, part of 1082, part of 1006, part of 1005, part of 1004, part of 1003, part of 1002, 677, 676, 675, part of 678, part of 679, part of 680, part of 674, part of 673, 672, 671, 666, part of 665, part of 667, 549, part of 545, part of 547, 548, 541, 542, 543, 535, 536, 537, 533, 519, 544, 520, 516, 517, 518, 524, 515, 506, 507, 504, 505, 501, 502, 670/2965, 487, 488, 489, 491, 486, 485, 484, 482, 470, 471, 472, 473, 474, 469, 468, 477, 95/2964, 96, 82, 475, 2, 91, 119, 120, 832, 109, 112, 831, 833, 113, 114, 6, 11, 12, 1, part of 67, part of 71, 72, 73, part of 31, part of 39. and part of 55.

(g) The Majher Char (Middle Island) measuring more or less 147.70 acres covering Revisional Survey Plot No. 1, Police Station, Anwara, Chittagong.

8. A plot of land measuring more or less 6.064 acres (being the site of the Port Engineer's residence), bounded on the north and east by railway land, on the south by a public road and railway land, and on the west by land belonging to Government and containing the quarters of the District Superintendent of Police, covering Revisional Survey Plots Nos. 376, 377, 378, 384, 385, 426, 456, 471, 472, 473, 474, 475, 476, 477 and 478 in mouza Enathbazar and Revisional Survey Plots Nos. 112, 113, 383 and 385 in mouza Battali, Ward B.

9. A plot of land measuring 350 feet by 240 feet more or less 1.807 acres (being the site of Port Commissioners' office and Port and Shipping office), bounded on the north by Government land containing the Sadarghat police station, on the south by a road referred to in Article 5 of this Schedule, on the east by Sadarghat road, and on the west by private land, covering Revisional Survey Plots Nos. 3362 and 3363 in mouza Madarbari, Ward D.

10. Strips of land measuring more or less 12·19 acres in mouza Bandar (being the site for Sanitorium bungalow at Juldia) covering Revisional Survey Plots Nos. 1171 and 1139.

11. A strip of land known as Sadarghat Salt Golah land, in exchange of present salt golah land at Moheshkhali, in mouza Monoharkhali covering Revisional Survey Plots Nos. 363, 364, 366, 367, 361, 359, 358, 357, 360 and part of 356.

12. A piece of land in mouza Uttar Paruapara (being the site of Norman's Point Lighthouse) measuring more or less 1·04 acres covering Revisional Survey Plots Nos. 235, 236, 237, 238 and 239.

13. A piece of land in mouza Dakshin Dhurung (being the site of the Kutubdia Lighthouse) covering Revisional Survey Plots Nos. part of 1017, part of 1018, part of 1022, 1019, 1020 and 1021.

PART II.—IMMEDIATE PROPERTY ACQUIRED OTHERWISE THAN BY DIRECT TRANSFER FROM GOVERNMENT.

(a) *Acquired for the revetment of the Karnaphuli river.*

1. A strip of land (in Revetment Section I) in the village Maidya Halishahar (formerly Moheshkhali) measuring 800 feet by 130 feet, more or less 2·95 acres bounded on the north by the Strand road and villages, on the south by the Commissioners' land, on the east by land belonging to the Assam Bengal Railway, and on the west by paddy fields, covering Revisional Survey Plots Nos. 15763, 15770, 15771, 15772, 14145, 14079, 14080, 14144, 14062/15801 and part of 15673.

2. A strip of land (in Revetment Section I), in the village Maidya Halishahar (formerly Kumerkhali) measuring 2,900 feet by 500 feet, more or less 14·56 acres situated on the right bank of the Karnaphuli river, bounded on the north by paddy fields, on the south by the Karnaphuli river, on the east by the railway land, and on the west by Kumarkhal, covering Revisional Survey Plots Nos. 15769, 15667, 15666, 15665, 15662, 15663, 15664, 15660, 15659, 15658, 15661, 15687, 15686, 15685, 15684, 15778 and part of 15673.

3. A strip of land (in Revetment Section II) in the village Dakshin Halishahar between khals Nos. 3 and 4 measuring 3,400 feet by 1,000 feet, more or less 82·36 acres situated on the right bank of the Karnaphuli river and bounded on the north by Kumarkhal, on the south by Miraparkhal, on the east by the Karnaphuli river, and on the west by paddy fields, covering Revisional Survey Plots Nos. 8106, 8108, 8105, 8107, 8104, 8103, 8102, 8440, 8439, 8101, 8099, 8100, 8109, 8110, 8111, 8112, 8113, 8114, 8117, 8118, 8119, 8346, 8344, 8343, 8342, 8340, 8392, 8341, 8436, 8345, 8391, 8352, 8351, 8349, 8348, 8347, 8353 and part of 8354.

4. A strip of land (in Revetment Section III) in the village Dakshin Halishahar between khals Nos. 4 and 5 measuring 2,200 feet by 800 feet, more or less 35·62 acres situated on the right bank of the river Karnaphuli, bounded

on

on the north by Miraparkhal, on the south by Domakhal, on the east by the Karnaphuli river, and on the west by paddy fields covering Revisional Survey Plots Nos. 8435, 8434, 8437, 8339, 8338, 8328/97013, 2432/97014, 2433/97016, 2436/97015, 9693, 9555, 9554, 9691, 9553, 9686, part of 8354 and part of 9556.

5. A strip of land (in Revetment Section III) in the Dakshin Halishahar between khals Nos. 5 and 6 measuring 2,300 feet by 800 feet, more or less 35.82 acres situated on the right bank of the river Karnaphuli, bounded on the north by the Domakhal, on the south by Wootarkata khal, on the east by the Karnaphuli river, and on the west by paddy fields covering Revisional Survey Plots Nos. 9552, 9687, 9551, 9694, 9695, 9557, 9696, 9697, 9698, 9550, 9558 and part of 9556.

6. A strip of land (in Revetment Section IV) in the village Dakshin Halishahar between khals Nos. 6 and 7 measuring 1,400 feet by 800 feet, more or less 25.99 acres situated on the right bank of the river Karnaphuli, bounded on the north by Wootarkata khal, on the south by Dakshinkata khal, on the east by the Karnaphuli river, and on the west by paddy fields covering Revisional Survey Plots Nos. 9549, 9559, 9548, 9699, 9700, 9701, 9702, 9560, 9703, 9547, 9704, 9546, 9688, 9545, 9544/97012, 9449, and part of 9556.

7. A strip of land (in Revetment Section IV) in the village Uttar Patenga (formerly Patiya) between khals Nos. 7 and 8 measuring 3,800 feet by 900 feet more or less 73.43 acres situated on the right bank of the river Karnaphuli, bounded on the north by the Karnaphuli river, on the south by paddy fields, on the east by Kawina khal, and on the west by Dakshinkata khal covering Revisional Survey Plots Nos. 4638, 4806, 4635, 4634, 4029, 4030, 4636, 4637, 4639, 4633, 4619, 4632, 4631, 4675, 4630, 4629, 4628, 4627, 4626, 4625, 4624, 4623, 4622, 4621, 4620, 4906, 4640, 4641 and 4642.

8. Strips of land (in Revetment Section V) in the village Uttar Patenga between khals Nos. 8 and 9 measuring more or less 23.70 acres covering Revisional Survey Plots Nos. 4643, 4928, 4924, 4719, 4867, 4868 and 4720.

9. Strips of land (in Revetment Section V) in mouza Purba Patenga between khals Nos. 9 and 11 measuring more or less 96.65 acres covering Revisional Survey Plots Nos. 90, 91, 527, 97, 98, 99, 101, 268, 269, 270, 495, 497, 524, 525 and 530.

10. Strips of land (in Revetment Section VI) in mouzas Purba and Dakshin Patenga between khal 11 and Patenga Point measuring more or less 171.30 acres, covering Revisional Survey Plots Nos. part of 8859, part of 8858, part of 8860, part of 8861, part of 8893, part of 8862, part of 8865, 8863, 8864, part of 9620, part of 9619, part of 9618, 9621, 9622, 9623, 9624, 9774, 9625, 9627, 9775, 9626, 9628, part of 9612, part of 9631, 9630, 9629, 9776, 9636, 9635, 9777, 9634, part of 9633, part of 9638, 9778, 9637, 9779, part of 9647, part of 9646, 9648, 9780, 9781, 9649, part of 9650, part of 9651, part of 9655, part of 9793, 9656, 9782, 9783, 9672, part of 9670, part of 9669, part of 9668, 9671, 9675, 9674, 9673, 9776, 9678, part of 9795, part of 9684, 9683, 9682, 9681, 9680, 9679,

9679, 9686, part of 9685, part of 9693, part of 9695, part of 9696, 9771, 9692, 9691, 9690, 9689, 9687, 9688, 9701, 9704, 9700, 9699, 9698, 9697, 9705, 9706, 9707, 9772, part of 9712, 9711, 9710, 9715, 9714, 9713, part of 9722, 9719, 9718, 9720, 9723, 9724, 9726, 9725, 9766, 9764, 9763, 9727, 9728, 9760, part of 9768, 9759, 9729, 9758, 9757, 9730, 9731, 9732, 9733, part of 9514, part of 9513, part of 9511, part of 9512, part of 9509, 9510, part of 9502, part of 9734, part of 9736, 9756, 9754, 9753, 9752, 9751, 9749, 9750, 9735, 9737, 9738, 9739, 9740, 9746, 9748, 9747, 9745, 9744, 9741, 9742, part of 9743, part of 3443, part of 3444, part of 3445, part of 3449, 3450, 3470, 3471, 3468, 3469, 3472, 3451, 3453, 3454, 3455, 3466, 3467, part of 3452, 3456, part of 3458, part of 3465, part of 3462, part of 3463, part of 3552, part of 1199, part of 1200, part of 1201, part of 1203, 1202, part of 1205, 1204, part of 1207, 1206, part of 1186, part of 1180, part of 1209, part of 1197, part of 1198, part of 1208, part of 1250, part of 1243, part of 1248, part of 1247, part of 1244, part of 1256, part of 1240, part of 1251, 1252, 1258, 1257, 1259, 1260, 1261, part of 1253, part of 1152, part of 1263, part of 1264, 1261, 1262, part of 1238, 1239, 1236, 1235, 1234, 1230, part of 1243, 1231, part of 1233, part of 1232, part of 1266, 1225, part of 1151, part of 1224, part of 1241, part of 1223, part of 1227, part of 1228, 1229, 1226, part of 1213, part of 1242, and part of 1156, in mouza Dakshin Patenga and the Revisional Survey Plots Nos. 503, 498, 499, 500, part of 501, 504, part of 1264, part of 1265, part of 1269, part of 1270, 1350, part of 1271, part of 1272, part of 1279, part of 1280, part of 1297, part of 1347, 1281, 1298, 1299, part of 1905, part of 1906, part of 1723, 1908, 1907, part of 1724, part of 1725, part of 1732, part of 1733, part of 1734, part of 1735, part of 1804, 1805, 1806, part of 1799, part of 1808, 1807, part of 1809, 1810, part of 1812, 1811, part of 1816, 1817, part of 1819, 1818, part of 1920, 1821, part of 1824, 1823, 1822, part of 1825, part of 1829, 1839, part of 1838, part of 1842, 1841, part of 1844, 1845, part of 1849, 1842, part of 1859, part of 1858, 1860, part of 1857, 1866, 1867, 1868, 1865, 1864, part of 1856, part of 1855, part of 1869, 1871, 1870, part of 1875, 1874, 1873, 1877, 1878, part of 1876, part of 1883, part of 1884, 1882, 1881, 1880, 1879, part of 1887, 1888, part of 1891, 1890, part of 1892, 1900, part of 1893, 1899, part of 1894, 1898, part of 1895, 1896, part of 1902, part of 1761, and part of 1651 in mouza Purba Patenga.

11. Strips of additional land (in Revetment Section VI) in mouza Dakshin Patenga from midway between khals 15 and 16 to the Patenga Point measuring more or less 16.30 acres, covering Revisional Survey Plots Nos. part of 9631, part of 9632, part of 9633, part of 9610, part of 9638, part of 9647, part of 9646, part of 9645, part of 9650, part of 9651, part of 9655, part of 9793, part of 9670, part of 9669, part of 9667, part of 9668, part of 9795, part of 9684, part of 9796, part of 9693, part of 9696, part of 9694, part of 9685, part of 9695, part of 9712, part of 9722, part of 9521, part of 9517, part of 9514, part of 9515, part of 9513, part of 9511, part of 9512, part of 9508, part of 9507, part of 9506, part of 9609, part of 9502, part of 9734, part of 9736, part of 9501, part of 3441, part of 3442, part of 3443, part of 3444, part of 3445, part of 3449, part of 3452, part of 3456, part of 3457, part of 3458, part of 3564, part of 3465, part of 3463, part of 3461,

part



part of 3552, part of 3462, part of 1199, part of 1198, part of 1197, part of 1196, part of 1195, part of 1186, part of 1180, part of 1209, part of 1208, part of 1250, part of 1249, part of 1248, part of 1247, part of 1244, part of 1246, part of 1240, part of 1243, part of 1242, part of 1213, part of 1241, part of 1222, part of 1214, part of 1228, part of 1227, part of 1223, part of 1154, part of 1153, part of 1150, part of 1152, part of 1224, part of 1151, part of 1266, and part of 1156.

12. A strip of additional land (in Revetment Section VI) in mouza Dakshin Patenga (at Patenga Point) measuring more or less 3.99 acres, covering Revisional Survey Plots Nos. part of 1223, part of 1153, part of 1154, part of 1150, part of 1149, part of 1151, part of 1146, part of 1145, part of 1266, part of 1267 and part of 1068.

13. Strips of land (By-channel land) measuring more or less 28.65 acres in the village of Chur Lakhya, police station Patiya, zilla Chittagong, bounded on the north by parts of Cadastral Survey Plots Nos. 5471, 5478, 5476, 5619, 5705, 3326, 3320, 3318, 3314 of mouza Chur Lakhya and parts of Cadastral Survey Plots Nos. 361, 363, 370, 277, of Chak Moheshkhali, on the south by parts of Cadastral Survey Plots Nos. 5502, 5494, 5492, 5489, 5484, 5621, 3306, 3325, 3366, 3365, 3338, 3339, 3340, 3343, of Chur Lakhya and parts of Cadastral Survey Plots Nos. 371, 370, 372, 373, of Chak Moheshkhali, on the east by parts of Cadastral Survey Plots Nos. 3305, 3306, 3339, 3340, 5705, 5620, 5477, 5480, 5481, 5482, 5484, 5485, of mouza Chur Lakhya and parts of Cadastral Survey Plots Nos. 371, 372, 370, 373, of Chak Moheshkhali, on the west by parts of Cadastral Survey Plots Nos. 5496, 5494, 5502, 5620, 5617, 5705, of mouza Chur Lakhya and parts of Cadastral Survey Plots Nos. 370, 372, 373, of Chak Moheshkhali, covering Revisional Survey Plots Nos. 190, 191, 194, 195, 201, 202, 203, 204, 205, 206, 207, 208, 229, 230, 231, 232, 233, 234, 235, and 239 in mouza Dangar Char and Revisional Survey Plots Nos. 7934, 5603, 5515, 5602, 5605, 5606, 7904, 5559, 6856, 6857, 6858, 6854, 6849, 6848, 6846, 6869, 6868, 6870, 6871, 6904, 6832 and 6828 in mouza Chur Lakhya.

(b) *Acquired for the Kutubdia Lighthouse.*

14. Pieces of land in village Dakshin Dhurung (known as Kutubdia) measured at the Cadastral Survey in plots Nos. 5370, 5371, 5372, 5374, 5375, 5376, and 5377, covering Revisional Survey Plots Nos. part of 1017, part of 1018 and part of 1022.

(c) *Acquired for boat registration.*

15. A piece of land at Shahamirpur (formerly Shamsheernagar) for Boat Registration Office and staff quarters (known as Kurumkhal Boat Registration Office) situated on the left bank of the Kurumkhal measuring 100 feet by 60 feet, more or less 10 acre, bounded on the north by the Kurumkhal, on the south and east by paddy fields, on the west by Karnaphuli river covering Revisional Survey Plot No. 12345.

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16. A piece of land for Boat Registration Office and staff quarters at Chaktai measuring 100 feet by 80 feet, more or less .18 acre situated on the right bank of the Chaktai khal bounded on the north, west and south by private land and on the east by Chaktai khal, covering Revisional Survey Plots Nos. 1677 and 1678 in mouza Sujakatgar and Revisional Survey Plot No. 1774 in mouza Patharghata.

*(d) Acquired for Patenga Beacon.*

17. A piece of land measuring more or less 0.15 acre in mouza Dakshin Patenga covering Revisional Survey Plot No. 3555.

*(e) Acquired for the site of front Inner Bar Leading Light.*

18. A piece of land in mouza Badalpura measuring more or less 0.005 acre covering part of Revisional Survey Plot No. 165.

*(f) Acquired for approach road to Sanitorium Bungalow at Jaldia.*

19. A piece of land measuring more or less 0.468 acre covering Revisional Survey Plots Nos. part of 158A, part of 1139, 846A, part of 1140, part of 38A, part of 111A, part of 1141, 38, part of 35A, 35, 41A, 49A, 52A, part of 50, part of 608A, in mouza Bandar and Revisional Survey Plots Nos. part of 87, part of 88, part of 89, part of 91, and part of 246 in mouza Rangadia, police station Anwara, Chittagong.

*(g) Acquired for new site of Port Commissioners' Workshop and store at Gosaldanga.*

20. A piece of land (known as Turner Morrisons' land) in mouza Gosaldanga measuring more or less 3.05 acres covering Revisional Survey Plots Nos. 4957, 4956, 4955, 4947, 4973, 5011, 4958, 4972, 4960, 4970, 4971, 4961, 4962, 4963, 4949, 4950, 4953, 4951, 4959, 4952, 4954, 4948, 4964, 4965, 4945, 4946, 4944, 4941, 4942, 4940, 4997, part of 4939, part of 4969, part of 4968, and part of 4943.

21. A piece of additional land (known as Turner Morrisons' land) in mouza Gosaldanga measuring more or less 1.60 acres covering Revisional Survey Plots Nos. 5012, 4966, 4987, 4988, 4989, 4990, 4991, 4992, 4993, 4994, 4996, 4995, 4998, part of 5013, part of 4974, part of 4969, part of 4968, part of 4967 part of 4986, part of 4999, part of 5000 and part of 4943.

*(h) Acquired for coal yard and siding at Madarbari.*

22. A piece of land (known as Arracan yard land) in mouza Madarbari measuring more or less 1.95 acres covering Revisional Survey Plots Nos. 1272, 1271, 1277, 1278, 1273, 1274, 1270, 1279 and 1280.

*(i) Acquired*

of 1936.]

*Chittagong Port.*

(i) *Acquired for site of slipway at Monoharkhali.*

23. Strips of land in mouza Monoharkhali measuring more or less 3·84 acres covering Revisional Survey Plots Nos. 202, 200, 265, 201, 204, 205, 206, 410, 375, 413, 376, 377, 196 and 250.

(j) *Acquired for the improvement of Port Staff quarters at Monoharkhali and Feringhibazar.*

24. Strips of land measuring more or less 11·37 acres covering Revisional Survey Plots Nos. 556, 543, 555, 544, 545, and part of 549 in mouza Monoharkhali, Revisional Survey Plot No. 728 in mouza Guribazar and Revisional Survey Plots Nos. 242, 243, 244, 245, and part of 246 in mouza Feringhibazar.

(k) *Acquired for the site of Nautical Surveyor and Secretary's residence at Palton.*

25. Strips of land in mouza Lalkhan Bazar, Ward B, measuring more or less 6·96 acres covering Revisional Survey Plots Nos. 1845, 1858, 1859, 1860, 1861, 1872, 1862, part of 1863, 1964, 1963 and part of 1965.

PART III.—IMMOVEABLE PROPERTY HELD ON RENT.

1. A plot of land for Bench Mark Pillar in mouza Bandar measuring more or less ·19 acre covering Revisional Survey Plot No. 1145."